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CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Judl.)

Kaliba 21.11.17

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal :: Guwahati Bench
Guwahati

ORDER SHEET

APPLICATION NO. 24 /2002

Applicant(s) EPWD Mordoore Union

Respondent(s) U.O. I. COMO.

Advocate for Applicant(s)	A. Chone	્ર
Advocate for Respondent(s)	C. G S.	c.
Notes of the Registry		
TOCI A	Date	Order of the Tribunal
		and It I Dunal
	25.1.02	Heard Mr. A.Ahmed, learned counsel for the applicant.
This is application in form C. F. for Rs. 50% diposited vide IP O/ED No 7.9 5.5 1.7.2 Dated II. 1 2001 Py, Registrar		The application is admitted. Call for the records. Issue notice as to why the interim order as prayed for shall not be granted.
Slefe laken. Notrce proposed and Scor to DIS for emis lhe seshandent No 1 & 5 by Regd AID. 29/11/07 DINO 290 1 294 Did 1/2/02	mb 2•2•02	List on 12.2.2002 for order. Vice-Chairman List on 19.3.2002 to enable the respondents to obtain necessary. Instructions.

Member

Vice-Chairman

mb

Opelor Ald 19/8/02 Commicated to the farties Commes.

21/3,

19.3.02 Heard Mr. A.Ahmed, learned counsel for the applicant and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the Respondents.

Respondents are given some time to obtain necessary instructions on the matter and also the applicant.

List on 23.4.2002 for order.

In the meantime, Respondents are directed not to make any recovery of DCRG

Bill from the Pensioners till the returnable dated.

Vice-Chairman

mb

23.4.2002

Mr.A.Deb Roy, learned Sr.C.G.S.C. appearing on behalf of the respondents submitted that the matter can be heard at any convenient date and the respondents shall produce before the Tribunal all the necessary materials on the matter.

List the case accordingly on 14.5.2002 for hearing.

Vice-Chairman

bb

14.5.2002

Heard counsel for the parties. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

Member

Vice-Chairman

Roes 31/5

dd

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A./X.X. Nos.18,19,20, 21, 23 & 24 of 2002.

DATE OF DECISION 14.5.2002....

The Central Public Works Department ... Junior Engineers' Association & 11 Others APPLICANT(S)

Mr.A.Ahmed.

(S)TINCHARDA BILL SEST BURLESVIA

VERSUS -

Union of India & Others. RESPONDENT(S)

Mr.A.Deb Roy, Sr.C.G.S.C. & Mr.B.C.Pathak, Addl.C.G.S.C.

ADVCCATE 104 THE RESPONDENTS.

THE HON'BLE MR JUSTICE D.N. CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not ?
- 3. Mather their Lordships wish to see the fair copy of the judgment?
- 4. Thether the judgment is to be circulated to the other Benches?
- Judgment delivered by Hon'ble Vice-Chairman.

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CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application Nos.18, 19, 20, 21, 23 & 24 of 2002.

Date of Order: This the 14th Day of May, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- The Central Public Works Department Junior Engineers' Association Guwahati Branch Guwahati.
- 2. Sri Umananda Deori Branch Secretary The Central Public Works Department Junior Engineers' Association Guwahati Branch Guwahati. . . . Applicants in O.A.18/2002.
- 3. The Engineering and Drawing Staff Association Central Public Works Department Guwahati.
- 4. Sri Sachin Kalita
 Secretary
 The Engineering and Drawing Staff Association
 Central Public Works Department
 Guwahati. . . Applicants in O.A.19/2002.
- 5. The Central Public Works Department All India Non-Gazetted Officers' Association Guwahati Branch Guwahati.
- 6. Sri Tapan Choudhury Secretary The Central Public Works Department All India Non-Gazetted Officers' Association Guwahati Branch Guwahati. . . . Applicants in 20/2002.
- 7. The Central Public Works Department Staff Association, Guwahati Branch Guwahati.
- 8. Sri U.D.Rao
 Secretary
 The Central Public Works Department
 Staff Association, Guwahati Branch
 Guwahati. . . . Applicants in O.A.21/2002.

- 9. The Central Public Works Department Class -IV Staff Union Guwahati Branch Guwahati.
- 10. Sri Joram Topno
 Secretary
 The Central Public Works Department
 Class-IV Staff Union
 Guwahati Branch
 Guwahati. . . . Applicants in O.A.23/2002.
- 11. The Central Public Works Department Mazdoor Union, Guwahati Branch Guwahati.
- 12. Sri Narayan Singh
 Secretary
 The Central Public Works Department
 Mazdoor Union, Guwahati Branch
 Guwahati.
 . . . Applicants in O.A.24/2002.

By Advocate Mr.A.Ahmed (in all cases)

- Versus -
- The Union of India Represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110 001.
- The Director General (Works)
 Central Public Works Department
 Nirman Bhawan, New Delhi-110 011.
- The Additional Director General of Works Eastern Region, C.P.W.D.
 Nizam Palace, Kolkata - 20.
- 4. The Chief Engineer North Eastern Zone Central Public Works Department Cleaves Colony Shillong-3.
- 5. The Senior Accounts Officer
 Pay and Accounts Office
 N.E.Z., Central Public Works Department
 Raj Villa, Malki Point
 Shillong-1. . . . Respondents in all Cases.

ORDER

CHOWDHURY J. (V.C):

The thematic contents of all these applications are common and accordingly all these cases are taken up for consideration together.

- By Office order dated 7.1.2002 the respondents 1. authority passed a general order relaing to payment of S.D.A. to the employees posted at N.E.Region clearifying the stand taken by the Department. The order itself to be indicated that reasoned order are subsequently. Apparently there is no mala fide in the impugned order and it will only be discernible if orders are passed individually. Needless to state " that by numerous decisions by the Hon'ble Supreme Court as well as CAT the policy of payment of S.D.A. is almost settled. The respondents should assiduously adhere to the policy guidelines issued by the Central Government from time to time as well as the decisions rendered by the Hon'ble Supreme Court and the Tribunals.
- 2. We have heard Mr.A.Ahmed, learned counsel for applicants as well as Mr.A.Deb Roy, Sr.C.G.S.C. and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents at length. Mr. Ahmed, learned counsel for the applicants brought our attention to para 4 of the impugned order dated 7.1.2002. The order did not indicate as to any steps of recovery was made. It is expected that the authority shall adhere to the policy guidelines issued by the respondents vide order No.14/1/91/EC-IV(C) dated 14.2.99 on the subject Payment of SDA to staff working in North Eastern Zone.

Contd./4

Subject to the observations made above, the application stands disposed of.

No order as to costs.

Interim orders, if any stand vacated.

(K.K.SHARMA)

ADMINISTRATIVE MEMBER

(D.N.CHOWDHURY

VICE CHAIRMAN

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2 JAN2002

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Galiciati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 24. OF 2002.

The Central Public Works

Department Mazdoor Union,

Guwahati Branch, Guwahati.

-Applicants.

-Versus-

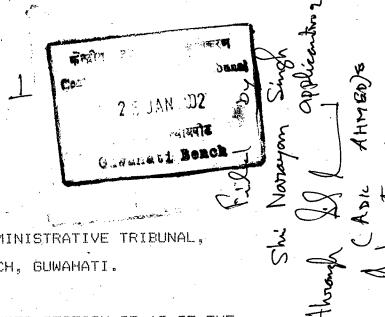
The Union of India

& Others

-Respondents

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11.		Annexure- I	39to 40
			Advocate (ADIL AHME)
		,	

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO.

OF 2002.

BETWEEN

- 1] The Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati.
- Sri Narayan Singh, 21 Secretary, The Central Public Works Department Mazdoor Union; Guwahati Branch, Guwahati. Applicants.

-AND-

- India represented 13 The Union of the Secretary to the Government of of Urban India Ministry New Delhi-110011.
- Director General (Works) 2] The Public works Department, Nirman Bhawan, New Delhi- 110011.

- 3) The Additional Director General of Works, Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20,
- The Chief Engineer,
 North Eastern Zone,
 Central Public Works Department,
 Cleaves Colony,
 Shillong-3.
- 5] The Senior Accounts Officer,
 Pay and Accounts Office,
 N.E.Z., Central Public Works
 Department, Raja Villa,
 Malki Point, Shillong-1.

-Respondents.

DETAILS OF THE APPLICATION

1) PARTICULARS OF THE ORDER AGAINST WITH THE APPLICATION IS MADE:

This application is made against impugned order of stoppage and recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 14/21/91 EC IV C New Delhi dated Ø7-Ø1-2002 issued by the Office of the Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi and also praying for direction upon the Respondents

*

for continuation of payment of Special Duty
Allowance to all members of the above
Association. (List of Members is enclosed at
Annexure-A of this Original Application).

2] JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3] LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

4] FACTS OF THE CASE

Facts of the case in brief are given below:

4.1] That your humble applicants are citizens of India and as such, they are entitled to all rights and privileges guaranteed under the Constitution of India. The applicant No. 1 is a recognized Association named as the Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati. The applicant No. 2 is authorized to file this application on behalf of the members of the Association.



A copy of list of the members of The Central Public Works Department Mazdoor Union, Guwahati is annexed hereto and the same is marked as Annexure-A.

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4.2] That your applicants beg to state that as the grievances and reliefs prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.

of Finance, Department of Expenditure granted certain improvements and facilities to The Central Government Civilian Employees of the Central Government serving in the states and Union Territories of North Eastern Region vide Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have all India Transfer Liability at the rate of Rs. 25% of the basic pay subject to ceiling of Rs. 400/-

per month on posting to any station in the North Eastern Region. The relevant portion of the office Memorandum dated 14-12-1983 is quoted below:

*(iii) Special (Duty) Allowance

Central Government Civilian employee have all India Transfer Liability will be granted a Special (Duty) Allowance at the rate of Rs. 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North East Region. Such of these employee who are exempted from payment of Income will however not be eligible for the Special (Duty) Allowance, Special (Duty) Allowance in addition to any Special pay and for allowances already being drawn subject to the condition that the total of such Special (Duty) plus - Special Deputation (Duty) Allowance Allowance will not exceed Rs. 400/- per month. Special Allowance like Special Compensatory Locality Allowance, Construction Allowance and Project Allowance will be drawn 'separately.''

An Extract of Office Memorandum dated 14-12-1983 and Office Memo dated Ø1-12-1988 are annexed hereto and the same are marked as Annexure- B & Crespectively.

Aly .

4.5] That after issuance of the aforesaid Office Memorandum dated 14-12-1983 the members of the aforesaid Association approached the local authorities for payment of Special (Duty) Allowance in terms of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members of the aforesaid Association fulfilled the criteria laid down in the Office Memo dated 14-12-1983. They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. No. 11(2)/97-E II (B) dated 22-07-1998 was issued by the Ministry of Finance, Department of Expenditure, Government of India extended the Special (Duty) Allowance to the Central Government employees posted at Sikkim. In this circular payment of Special (Duty) Allowance at Celling of Rs. 1000/= has also been withdrawn. It is pertinent to mention here that in these circulars of Special (Duty) Allowance nowhere it was mention that Group -C & D employee are not entitled to Special (Duty) Allowance. But all Central Government Employees who have India Transfer Liability are entitled to Special (Duty) Allowance.

Annexure-D is the photocopy of office order F. No. 11(2)/97-E II (B) dated 22-07-1998.



That 4.6] the present applicants beg to that the state members of the aforesaid Association are saddled with All India Transfer Liability in terms of their offer of appointment and with this said liabilities they received the offer of appointment and joined the service of the respondents. Be it stated that, most of the members of the Association on numbers of occasions are being transferred outside of the North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

Few copies of transfer, posting and appointment are annexed hereto and the same are marked as Annexure-E series.

4.7 That your applicants further beg to that the state payment of Special Allowance has been granted to the applicants by the Respondents after being satisfied with all the applicants. All the applicants are legally entitled and eligible for grant of (Duty) Allowance in terms of Office Memorandum dated 14-12-1983, 01-12-1988 and 22-07-1998 and accordingly payment of Special (Duty) Allowance has been continued and paid to the members of the aforesaid Association.



After that, the Respondent No. 2 issued the Office Memorandum No. 14/1/91/EC-IV (C) dated 24-02-1999 directing the Chief Engineer, Central Public Works Department, North Eastern Zone, Respondent No. 3 to take necessary action for stoppage of Special (Duty) Allowance to Group C & D employees posted in the North Eastern Region, Central Public Works Department. In the Office Memorandum it has been stated that the Central Public Works Department Group C & D employees are not eligible for payment of Special (Duty) Allowance because their transfer liability is within 12 States, that is, 7(seven) States of North Eastern Region, West Bengal, Bihar, Orrissa, Sikkim and part of Madhya Pradesh can not be treated as All India Transfer liability to fulfill conditions for payment of Special (Duty) Allowance.

Annexure-F is the photo copy of Office Memorandum dated 24-02-1999 issued by Respondent No. 2 to the Respondent No. 3.

4.8] That your applicants beg to state that being aggrieved by the Annexure-F issued by the Respondent No.3 your applicants and similarly situated Central Public Works Department different Employees Associations filed Original applications Nos. 94/99 to 100/99 before this Hon'ble Central Administrative Tribunal, Guwahati Bench against the impugned Office Memorandum dated 24-02-1999. The Hon'ble

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Tribunal was pleased to pass an interim order and stayed the impugned Office Memorandum dated 24-02-1999. The case was finally heard by the Hon'ble Tribunal on 19-12-2000. The Hon'ble Tribunal was pleased to direct the Respondents for reconsideration of Office Memorandum dated 24-02-1999 and was pleased to direct the Respondent to examine afresh the impugned Office Memorandum dated 24-02-1999.

Annexure-G is the photocopy of order dated 28-04-1999 passed by the Hon'ble Tribunal.

Annexure-H is the photocopy of the common judgment and order dated 19-12-2000 passed by the Hon'ble Tribunal in O.A. No. 94/99 to 100/99.

4.9] That your applicant begs to state that most surprisingly the Respondents issued an order vide No. 14/21/91-EC IV(C) dated 07-01-2002 which is almost similar to the Office Memorandum dated 24-02-1999. In this Memorandum also the Respondent No. 3 without going through the case has issued Impugned Office Memorandum stating that Group C & D are not entitled for Special (Duty) Allowance. Although, in fact, these employees are transferred to North Eastern Region from Kolkata, Ranchi, Jammu, Mumbai, Ahmedabad, Nepal, Patna, etc. which are outside of North Eastern Region.



Annexure-I is the photocopy of Office Order No., 14/21/91-EC IV (C) dated 07-01-2002.

4.10) That your applicants beg to state that the Respondents with a deliberate intention did not reviewed the earlier order dated 24-02-1999 in spite of clear cut direction by the Hon'ble Tribunal and passed the Impugned Office Memorandum dated 07-01-2002.

That your applicants beg to state that the Respondents are going to discontinue and recover the payment of Special (Duty) Allowance to the members of the applicants' Union in terms of Office Memo No. 14/21/91 EC/IV (C) New Delhi dated 07-01-2002 from the pay bill of January, . under the circumstances finding 2002 and other alternative the applicants approached this Hon'ble Tribunal for protection of rights interests of the members of the Union through Original Application and this Tribunal may be pleased to stay the impugned issued under dated 07-01-2002 Memo interim measure and further be pleased to set aside and quash the Office Memorandum dated 07-01-2002.

4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power for discriminating applicants with other similarly situated persons.

4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.

That your applicants submit that 4,143 of the Respondents by which the have been applicants deprived of their rights is arbitrary. It is further legitimate stated that the Respondents have acted with a mala-fide intention only to deprive the applicants from their legitimate rights.

4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

4.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.

4.17] That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

5.2] For that, the applicants satisfied the criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002 issued by the Government of India, Ministry of Finance, therefore, dis-continuation of the Special (Duty) Allowance in terms of impugned Office Memorandum dated 07-01-2002 is violative of the provisions of law and is liable to be set aside and quashed.

5.3] For that the applicants having fulfilled all the criteria laid down by the Hon'ble Supreme Court Judgment towards granting the Special (Duty) Allowance, the Respondents can not deny the same to the applicants without any jurisdiction.

Special (Duty) Allowance to the applicants after being fully satisfied with their own that the applicants are eligible for payment of Special (Duty) Allowance in terms of the Office Memorandum dated 14-12-1983 and Office Memo dated 01-12-1988 and 22-07-2002 issued by the Ministry of Finance, Government of India.

5.5] For that the impugned office Memo dated 07-01-2002 is contrary to the decision of the Hon'ble Supreme Court. The Hon'ble Apex Court in their judgment regarding payment of Special (Duty) Allowance to the Central Government Employees it was not anywhere mentioned that who

are posted from 12 States of Eastern Region are not entitled to payment of Special (Duty) Allowance and as such the, Department has itself violated the Hon'ble Apex Court's decision. As such, Office Memo dated 07-01-2002 is liable to be set aside and quashed.

5.6 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.7 For that, the members of the applicants' Association are having practically All India transfer liability. As such, they are legally entitled to draw the Special (Duty) Allowance as per Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002.

5.8 For that the order issued in terms of impugned Office Memorandum dated 07-01-2002 is without following any established procedure of principle of natural justice.

5.9] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.10] For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.



5.11] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any Court, authority, nor any application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:



Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to direct the Respondents to give the following relifs:

- 8.1 the Hon'ble Tribunal That may be pleased to declare that the Members of applicants' Association/Union are entitled to draw the Special (Duty) Allowance in terms of Office Memo 20014/3/83 E-IV dated 14-12-83 Office Memorandum No. 20014/16/86 II(B) dated Ø1-12-88 and 22-07-1998.
- 8.2 The impugned Office Memorandum issued under letter No. 14/21/01 EC IV C New Delhi dated 07-01-2002 issued by the Office of the Director General of Works, Central Public Works Department, be set aside and quashed.
- 8.3 That the Respondents may be directed to continue the Special (Duty) Allowance to the members of the applicants' Association/Union in terms of Office Memorandum dated 14-12-83 and dated 01-12-1988 and 22-07-1998.

- 8.4 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.5 Cost of the Case.
- 9] INTÉRIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 14/21/91-EC IV(C) dated 07-01-2002 at Annexure-I.

- 10] Application Is Filed Through Advocate.
- 11] Particulars of I.P.O.:

 I.P.O. NO. 76551721

 Date Of Issue 17.1.2002

 Issued from Guant G.P.O.

 Payable at Guanti
- 12] LIST OF ENCLOSURES:
 As stated above.

-Verification.

VERIFICATION

I, Shri Narayan Singh, Secretary, The Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati applicant No. 2 of this application and also authorized to sign this verification on behalf of other applicants /members of the Association/Union and verify the statements made in the accompanying application and in paragraphs (.2, 4.3, 4.10, 4.11)

are true to my knowledge, and those made in paragraphs $4\cdot 1$, $4\cdot 4\cdot 8$, $4\cdot 9$ are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon ble Tribunal. I have not suppressed any material facts.

And I sign this verification today on this the 240ay of January, 2002 at Guwahati.

Declarant Swi Narayan Sinch

Preside (
CPWD MAZDOOR UNION
GUWAHATI-21

23

CENTRAL P.W.D. MAZDOOR UNION

Registered, & Recognised by the Govt. of India

(Recognished by the Co-ordination committee for the Central Govt. Empoloyees & works Union & Associations)

Regd. No.-2562

GUWAHATI

s/Shri

- 1. Mahadeo Roy
- 2. Judajį Roy
- 3. H.C. Sutradhar
- 4. P.R.A. Prasad
- 5. S. Kharkongar
- 6. K.C. Gayan.
- 7. Raju Sonar
- 8. R.N. Nam
- 9. Ashok Limboo
- 10. A.K. Das
- 11. K.K. Das
- 12. D.K. Chowdhury
- 13. S.Das
- 14. Ajab lal Roy
- 15. Mahendra Singh
- 16. K.C.T. Paul
- 17. Ranjit Sarkar
- 18. K. Sharma
- 19. C.R. Sarkar
- 20. K. Sharma
- 21. D.K. Saikia
- 22. Ranadhir Dhar
- 23. Singeswar Ray
- 24. Surendra Ram
- 25. R.P.Singh
- 26. Nilomoni Nath
- 27. H.N.Das
- 28_a K.Biswakarna
- 29. P.C.Das.
- 30. M. Das.
- 31. K.B. Thapa
- 32. M.D. Jha
- 33. K.C. Noth
- 34. Rambilas Roy
- 35. K.D.P. Gupta
- 36. Rajdeo Thakur
- 37. Ramji Roy
- 38. Rambilas Roy
- 39. Rodrík Swakmi.

Attested Laborate

40. M.K. Singh

41. Henry

42. Mst.Sunita Devi

43. D. Wallang

· 44. B. Khewar

45. M. Basfor

46. Mohan Kr. Rajak

47. Gyan Bahadur

48. Kitbok Kshir

49. Nazir Hussain

50. Hanif Ali

51. G.B.Giri

52; S.B.Chetri

53. B.R. Boro

.: 54; H.Daimari

55. I. BOby Singh

56. D.B. Thapa

57. A.N. Singh

58. B.C.Das

59. M.R. Talukdar

60. T.C.Das

61。 K.Rahman

62. P.Rabha

63. B.C. Sarkar

64. N.B. Bhujel.

65.J.N.Prasad

66. Safique Ali

67. Jamful Ali

68. M.C.Boro

69. U.C.Deka

70. P.C.Kalita

71. P.K. Sharma

72. A.C.Malakar

73. R.C.Kumar

74. Gamir Ali

75. K.N.Das.

76. Dil Bahadur 77. M.K.Das

78. D.K.Hazarika

79. N. BOTO

80. S. Ahmed

81. Mrs. S. Tamang

82 * N.Boro

83. " Jamuna Devi

84. N.C.Das

85. S Bhowmik

86. K.Ali

87. B.C.Sharma

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88. B. Das.

89. K.C. Das

90. J. Boro

91. R.Das

92. M. Das.

93. K.N.Das

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95. R.C.Bordoloi

96. S. Basfore 97. Md. Nazir

98. R.P.Kurmi

99. R.Prasad

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101. A.B Samed

102; K.C.Nath

103. M.A.D.Kumar

104. R.R. Das

105. K. Buswas.

106. R.C. Roy

107. R.C. Kalita

108. B.C. Baishwa

109, H.K. I Jamal

110, K. Hazarika

111.B.D.Giri

112. S.Ali

113. M. Ram

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115. Abdul Gafar.

116. K.Kalita

117. A.K. Chakraborty

118. R.Ali

119. D.Das

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123. J. Sonwal.

124. K.Barua

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126. K.R.Das

127. A.Das

128. H.B.Das

129. B.B.Pradhan

130. D.Paharia

131, A.B. Basfore

132. Ganga Maya

133. A.K.Brahma

134. K.L.Mahato

1356, R.B.Gurung

136. A. Saba

137. R. Dutta

138. B. Roy

139. S.R. Tripathi

140. U.N. Thakuria

141. B.C.Barua

142. M.C.Kumar

143. S.C.Das

144. Kanu Chakraborty

145. K. C. Nath

146.A.K.Bharali

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- ANNUFACILE B (Extract)

No. 20014/2/83/0.1V Covernment of India Ministry of Finance Department of Expenditure

How Polhi, the 14th Decip3

OFFICE HEYER ANDOM

Sub a Allowances and vacilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of computent officers for activity in the Borth Partern Region comprising the States of assem, Reghalays, Panipur, Regaland and Rizorem has been a gaging the actention of the Government for some time. The Government had appointed a Committee under the Chairjannship of Secretary, Department of Personnel and isci Administrative Reforms, to review the existing allowances and facilities administrative Actors, to review the existing allowances and facilities adminished to the various categories of Civilian Control Government employees rerving in this region and to sugment suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows 1-

i) Tenure of posting/deputation.

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11). / "cight-ag: for Central Assuration/training abroad and special mention in confidential Records.

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iii) Special (Suty) Allowance:

Central Government civilian employees who have All India transfer liability will be granted a special (Duty) Allowance at the r te of 25 percent of basic pay subject to any a ceiling of M. 400/- per month on porting to any station in the North Fastern Region. Such of those employees who are excepted from payment of liceme tax will, herever, not

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be eligible for this wrectal (buty) Allowance will be in addition to any special (buty) Allowance will be in addition to any special pay and pre Deputation (buty) Allowance alrea y being drawn subject to the condition that the total of such Special (buty) Allowance plus special pay/deputation (buty) Allowance plus special pay/deputation (buty) Allowance will not exceed b. 400/- p.m. Special allowance like Special Compensatory (bemote Locality) Allowance, Construction Allowance and impact Allowance will be drawn separately.

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Gowt.of India, Ministry of Finance Department of Expenditure

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Subjunct t Improvements and incilition for Civilian -mployees of the Central Govt. serving in the States of North Eastern Region, Andeman Nicober and Jakahadeep.

The undersigned is directed to refer to this Winistry's Cal. No. 20014/3/83-E.IV Gated 14th December, 1983 and 10th March, 1984 on the subject mentioned above and to say that the prection of raking suitable improvements in the allerences and f cilities to Cent.al Government employ as justed in North Last an Region comprising the States of Jessey, Maghalaya, Manigur, Magaland, Wripura, Arunach I indesh and Miroram has been angaging the attention of the Govt. Accordingly the Precident is now placed to derive as follows.

111) Special (Euty) Allowance.

The Central Govt. Civilian employees who have all India transfer liability will be granted special (Duty) Allowance at the rate of 12% of banic (ay subject to ceiling of &. 1000/- for month on fosting to any atation in the North Eastern Papion. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed &. 1000/- p.m. Special allowance like special compensatory (Remote locality) Allowance, Contraction Allowance and Project Allowance will be drawn reportedly.

The Central Yout, civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant special (Put;) Allowance un. r this para and are exempted from payment of Income Tax under the Income Tax act will who draw Special (Mut;) Allowance.

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F. No. 11(2)/97-E.II(8) Coverment of India Ministry of Finance
Department of Expenditure

ANNIBALARE_D

Now Dolhi, Daled July 22, 1998

OFFICE MEMORANDUM

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government perving in the States and Union Territories of the North-Eastern Region and in the Andaman & Nicober and Laksbirdweep Groups of Islands — Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officiers for service in the North-Eastern Region, comprising the territories of Arunachal Pradesh, Assem, Manieur, Maghalnys, Mizoram, Nagaland and Indians criters were issued in this Ministry's O.M. No. 20014/3/83-E.IV dated December 14, 1983 extending development of the Civilian Central Government employees serving in this region. In terms of persument 2 thereof, these orders other than those contained in paragraph 1 (iv) lbid, were also to apply mutatis militandia to the Civilian Central Government employees posted to the Andamun & Nicobar Islands. These were fusitor extended to the Central Government employees posted to the Lakshadweyn Islands in this Ministry's O.M. of even number detail. March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. of order 1970/1970 (IV). E.II(B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North Eastern Council when stationed in the North-Eastern Region.

The Fifth Central Pay Commission have made certain recommendations suggesting thinher improvements in the allowances and facilities admissible to the Central Government employees, including Officers of the All India Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, pointed in Elkkim. The recommendations of the Commission have been considered by the Government and the President is aby pleased to decide as follows:

(i) Tenure of Posting/Deputation

The provisions in regard to tenura of posting/deputation contained in this Ministry's C.M. No. 2001473/83-E.IV dated December 14, 1983, read with O.M. No. 20014/15/86-E.IV/E.II(B) dated December 1, 1988 shall continue to be applicable.

(ii) Weightage for Central Deputations/Truining Abroad and Special Mention in Confidential Records
The provisions contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December:14, 1983, read with O.M.
No. 20014/18/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.

(iii) Special [Duty] Allowance

Central Government Civilian employees having an "All India Transfer Liability" and preted to the specified Territories in the North-Eastern Region shall be granted the Special [Duty] Allowance at the rate of 12.5 percent of their basic pay as prescribed in this Ministry's O.M. No. 2001 4/16/86-E.IV/E.H(I) dated Decimber 1, 1988, but without any celling on its quantum. In other words, the celling of Rs 1,000 per month purrently in force shall no longer be applicable and the condition that the aggregate of the Special (Duty) Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be applicable.

In terms of the orders contained in this Ministry's C.M. No. 20022/2/88-E:II(B) dated May 24; 1989; Central Government Civilian employees having an "All India Transfer Liability", and posted to perve in the Andaman & Nicobar and Lakshadweep Groups of Islands are presently entitled to an Island Boccial Miovance at varying rates in lieu of the Special [Duty] Allowance admissible in the North-Eastern Region; This Allowance shall continue to be admissible to the specified category of Central Government employees at the same rates as prescribed for the different specified areas in the O.M. dated May 24, 1989; this without any celling on its quantum. This Allowance shall also henceforth be termed as Island Special (Duty) Allowance, Reparate orders in regard to this Allowance have been traited in this Ministry's O.M. No. 12(1) 98-E.II(E) dated July, 17, 1998.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. No. 1949 11(3)/96-E.li(B) dated January 12, 1996, which shall continue to be applicable not only in respect of the interior Central Government employees posted to serve in the North-Eastern Region but sign to these posted to in it. If serve in the Andaman & Nicober and Lakshackweep Groups of Islands.

Altertal Divinot

Epecial Compensatory Allowances

Orders in regard to revision of the rates of various Special Compensatory Allowance, such as Remote Locality Allowance, Bad Climate Allowance, Tribat Area Allowance, Composite Hill Compensatory Allowance, etc., which are location-specific, have either been separately issued or are uniter issue based on the Government decisions on the recommendations of the Fifth Central Pay Commission relating to these allowances. These orders shall apply to the eligible Central Cicvernment employees posted in the specified continues in the North-Eastern Region, Are isman & Nicobar Islands and Lakshadweep Islands, depending on the area(s) of their posting and subject to the observance of the terms and conditions specified therein. Such of those employees who are entitled to the Special Duty Allowance or the Island (Special Duty). Allowance shall also be entitled, in addition, to the Special Compensatory Allowance(s) an admissible to them in terms of these apparate orders.

Central Government employees er tilled to the claim compensatory Allowances, reprirate orders in respect of which are yet to be issued, will continue to draw such alloward at the existing rates with reference to the notional pay which they would havis thaw the transpolicable practerized adales of pay but for the introduction of the corresponding revised seates till the revisit orders are its sea on the basis of the recommendations of the Elith Central Pay Commission and the Clove imment decisions the teon.

- (v) Travelling Allowance on First & ppointment
 The existing concessions as provided in this Ministry's O.M. No. 2(C): (2/83-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/1988 & IV/E.II(B) dated E & ember 1, 1988, shall continue to be applicable.
- (vi) Travelling Allowance for Journey's on Transfer; Road Mileage for Transportation of Personal Effects :
 The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E. V dated December 14, 1983

(vil)Leave Travel Concession

In terms of the existing provisions as contained in this fi finistry's O.M. No. 20014 3, 73-E.IV dated December 14, 1983; the following options are evailable to a government servant who teaves his family behind at the old headquarters of another color telephoce of residence; end who has not availed of transfer travelling allowance in the family.

(a) the government servent can avail of the leave trave concession for journey to it a Hame Town once in a block period of two years under the normal Leave Travel Concession Rules:

(b) In the thereof, the gove imment servent can avail of the facility for himself/herself to I aver once a year from the station of posts of the Home Town or the place where the family is residing a and for the family in the family is residing a and two dependent children of age up to 18 years in a spect of which and up to 24 years in respect of daughtering also to travel once a year to visit the government serven is the

These special provisions of all continue to be applicable.

In addition, Central Government, employees and their families posted in these territories is rall be entitled to avail of the Leave Travel Concession; in emergencies, on two additional occasions during it eliminities entitled career. This shall be termed as "Emergency Passage Concession" and is intended to it able the Central. Government employees at room their families [spouse and two dependent children) to the validities to the home town by the station of posting in an emergency. This shall be over and above the normal entitlement of the employees in terms of the O.M. dated December 14, 1983, and the two additional printings under the Emergency Passage Concession shall be availed of by the entitled mode and class of train a sadmissible under the normal Leave Trainel Concession Rules.

Further, in modification of the orders contained in this Ministry's O.M. No. 20014/16/86-F r V/E:li(B) dated December 1, 1988, Officers drawing pay of Rs 13,500 and above and finit families, i.e. inpouse and two dependent children jup to 18 years in respect of sons and up to 24 years in respect of a sughters) will be permitted to travel by air on Leave Travel Concession between Agartala/AlzawVimphal/I lieban/Silcher in the North East and Calcutta and vice versa; between Port Blair in the Andaman & Nilo & ar Islands and Calcutta/Madras and vice versa; and between Kavaratti in the Lakshadweep Islands and Cochin and vice versa.

Aftertel Shute

(vill) Children Education Allowance and Hostel Subsidy

: The existing provisions as contained in this Ministry'n O.M. No. 20014/3/83-E.IV dated December 14, 1983 shall continue to be applicable. The rates of Children Education Allowance and Hostel Subaldy having been revised in the Department of Personnel & Training Cl.M. No. 21017/1/97-Esti. (Alloviances) dated June 12 1998, the Allowance and Subaldy shall be payable at the revised monthly rates of Rs 100 and Fls 300 respectively perichild. 📜

(ix) Retention of Government Accommodation at the Last Station of Posting

The facility of retention of Government accommodation at the last station of posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available. in terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/24/77-Vol. VI dated February 12, 1984, as amended from time; This facility shall continue to be available to the eligible Central Government employees posted in the North-Eastern Region, Andriman & Nicolar Islands and Lakshadweep Islands. In partial modification of these orders, Licence Fee for the accommodation so retained will be recoverable at the applicable no gnal rates in cases where the accommodation is below the type to which the employee is entitled to and at one and a half times the applicable normal rates in cases. where the entitled type of accommodation has been retained. The facility of retention of Government, accommodation at the fast station of posting will also be admissible for a period of three years beyond the: and permissible period for retention of Government accommodation prescribed in the Rules.

- (x) House Rent Allowance for Employees in Occupation of Hired, Private Accommodation The orders contained in this Ministry's O.M. No. 11016/1/E.II(B)/86 dated March 29, 1984, and extended in this Ministry's O.M. No. 20014/16/86-E.I.V/E.II(E) dated December 1, 1988, shall continue to be applicable.
- (🖎 Retention of Telephone Facility at the Last Station of Posting As provided in this Ministry's O.M. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, Central Boyumment employees who are eligible for residential telephonus may be permitted to retain thair tesidemial telephone; at their last station of posting, provided the rental and all other charges are paid by the concerned employees Jhemoselves: -.

(XII) Medical Facilities

Families and the eligible dependents of Central Government employees who stay behind at stations of posting on the employees being ported to the specified territories shall continue to be eligible to avail of CGHS inclities at stations where such tocilities are evallable. Detailed orders in this regard will be issued by the Ministry of Health & Family Wellare.

- The President is also pleased to decide that these orders, in so for as they reinte to the Control Government. employees posted in the North-Eastern Region, shall also be applicable mulatis mulandis to the Chillan Central Government employees, including Officers of the All India Services, posted to Sikklin
 - 4. These orders will take affect from August 1, 1597.
- In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

Hindl version will follow.

(N.SUNDER RAJAH)

Joint Secretary to the Government of India

All Ministries/Department of the Government of Irdia [As per standard Distribution List] Copy [with usual number of spare copies] forwarded to C&AG, UPSC, etc. [As per stant/and Endorsement List] Copy also forwarded to Chief Secretary, Andaman & Hicober Islands and Administration, Linkshulwesp,

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GOVERNMENT OF INDIA. DIRECTORATE GENERAL OF YORKS CRAIRAL P.W.D. NIKMA LUDAY MA

Stew Delhi, dated 2.20

OFFICE MEMORANDUM

Sub Regarding payment of SDA to staff working in Month Bactern Zone.

The fundersigned is directed to refer to Client Engineer (NEZ)'s letter No.71/2/92-Admn. dated 11.9.98 or, the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'O' Employees posted in North East Region has been examined in consultation with M/o UA&E and M/o Fluance, Department of Expenditure and It has been decided that transfer liability of these employees within 12 bintes he. 7 States of NER, West Bengal, Bihar, Orlssa, Sikkim and part of Madhya Pradesh cannot be treated aroul India transfer liability to fulf I the conditions laid down by the Supreme Court as well as M/o Finance. Hence, they are not cutified to

Therefore, in terms of CAT, Canvalian Bench's Judgement dated 26 6.98 these carployees may not be paid Special Dury Allowance henceforth. However, the amount already paid to them shall not be recovered

Milds issues with the approval of Director General (Works).

Shrl K. Srinivasiin, Chief Engineer (NEZ),

CPWD,

Cleve's Colony, Dhankhell, SHILLONG-793 003,

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CENTRAL

ADMINISTRATIVE TRIBUM GUWAHATI BENCH: D.A. 96/99

ANNIZURE.

- AMUSKURE -

C.P.W.D. Borkers Union and Ors -

Applicants.

Union of India & Urs

Respondants.

PRESENT

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN.

Advocate for the applicants: Mr. A.A.Ahmed.
Advocate for the respondents: Mr. B.C.Pathak, Addl. C.G.S.C.

28-4-99

Order of the Tribunal

Present: Hon ble Mr.Justice D.N. Baruah, Vice-Chairman.

Objection has not been filed in spite of granting adjournment (Application is advite)

Application is admitted.Mr.B.C.
Pathak, learned Addl.C.G.S.C. has
already entered appearance on behalf of
all the respondents. No formal notice
need be sent. List on 21-5-99 for filing
of written statement and further orders.

Interim order shall continue.

Sd/VICE CHAIRMAN

Memb. No. 1562 Date 7/5/98 Co py for information and necessary action to:

1. Mr. B.C. Pathak, Addl. C.G.S.C. Central Administrative Tribunal, Guwahati Bench, Guwahati -5.

2. Mr. A. Ahmed Advocate, Central Administrative Tribunal, Guwahati Bench, Guwahati -5.

SECTION OFFICER (

2.5.9)

Attental

CENTRAL ADMINISTRATIVE TRIBUNAL GÜWAHATI BENCH

Date of Order: This the 19th Day of December 2000.

HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN HON'BLE MR.M.P.SINGH, ADMINISTRATIVE MEMBER

O.A.No.94 of 1999

- Engineering Drawing Staff Association Guwalatt Branch, Guwahat1.
- Sri Akan Kumar Dutta, President of Engineering Drawing Staff Association Guwahati Brnach, Guwahati.
- Sri Anil Kumar Das, Secretary of Engineering Drawing Staff Association, Guwahati Branch, Applicants.

By Advocate Mr. A. Ahmed.

-Vs-

Union of India & Ors.

Respondents.

By Advocate Mr. B. C. Pathake Addl.C.G.B.C.

O.A.No.95 of 1999

All India N.G.O.S.s Association.

Applicants.

- 2. Sri Nagen Bhatta President.
- Sri Dhiraj Nag. Secretary Central Public Works Department, Guwahati Branch, Guwahati. 明显 Advocate Mr.A. Aluned.

-Vs-

Union of India & Ors.

SAINA

Respondents.

By Advocate Mr.B.C.Pathak., Addl.C.G.S.C.

O.A.No.96 of 1999

- Central P.W.D. Workers Union Guwahati Branch, Guwahati.
- Sri Anil Goswami, Secretary of Central P.W.D. Workers Union, Guwahati Branch, Guwahati.
- Sri Sibnath Saha З. President of Central P.W.D. Workers Union Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A. Ahmed

-vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

contd/-

O.A.No.97 of 1999

- Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahat1.
- Sri Narayan Singh, President of 2. Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati.
- Sri Prafulla Chandra Kalita, 3. Secretary of Central Public Works Department, Mazdoor Union, Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A. Almed

-Vs-

Union of India & Orn.

Respondents.

By Advocate Mr.B.C. Pathak, Addl.C.G.S.C.

O.A.No.98 of 1999

- Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.
- Sri Mritunjay Das, President of Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahat1.

Sri Joram Topno, Secretary of Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.

Applicants.

Advocate Mr.A. Ahmed.

~Vg~

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

O.A.No.99 of 1999

- 1. Central Public Work Department, Junior Engineers Sociation, Guwahati Branch, Guwahati.
- 2. Sri Umesh ChandraDas, President of Central Public Work Department. Junior Engineers Association, Guwahati Branch.
- Sri Dilip Deka, Scretary of Central Public Works Department, Junior Engineers Association, Guwahati Branch; Guwahati.

By Advocate Mr.A. Ahmed,

Applicants.

-Vs- '

1. Union of India & Ors.

Respondents.

contd/-3

0.A.110.110 of 1999

- 1. Central Public Works Department
 Staff Association, Guwahati Branch, Guwahati
- 2. Sri Birish Chandra Bora, President of Central Public Work Department, Staff Association, Guwahati Branch, Guwahati.
- 3. Sri Dinesh Chandra Paul,
 Secretary of Central Public Work Department,
 Staff Association, Guwahati Division.

Applicants.

By Advocate Mr. A.Ahmed.

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

QRDER.

D.N.CHOUDHURY, VICE-CHAIRMAN:

The issue raised in these applications are no longer resintegra from O.A.No.94 of 1999 to 100 of 1999.

The admissibility of Special Duty Allowance and

other like allowance mentioning in the office Memorandum atted 14th December 1983, 29th October, 1986 and 20th pril, 1987 has already been adjudicated upon by the Supreme Court in Union of India & Ors -Vs- S.Vijaukumar and others, reported in 1994 Supp.(3) SCC. The relevant part of the judgment of the Supreme Court is reproduced below:-

"Para 4.(b). The 1986 memorandum makes this position clear by stating that Central Government Civilian employees who have All India Transfer Liability would be granted the allowance "on posting to any station to the North Eastern Region." This aspect is made clear beyond doubt by the 1987 memorandum which stated that allowance would not become payable merely because of the clause in the appointment order relating to All India Transfer Liability. Merely because in the office memoranda of 1983 the subject was mentioned as quoted above is not enough to concede to the submission of Dr. Ghosh."

The admissibility of the Special Duty Allowance in pursuance of the Government Memorandum has already been adjudicated

contd/-

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upon thus the aforesaid judgment will also regulate the admissibility of these cases. The respondents are accordingly, directed to act as per the decision rendered by the Supreme Court. The office Memorandum dated 24.2.99 (Annexure 5) is reproduced below:-

"The undersigned is directed to refer to Chief Engineer(NEZ)'s letter No.71/2/92-Admn. dated 11.9.98 on the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D'Employees posted in North East Region has been examined in consultation with M/O UA&E and M/O Finance Department of Expenditure and it has been decided that transfer liability to these employees within 12 States is 7 States of NER. West Bengal. Billar, Orissa. Sikkim and part of Madhya Pradesh cannot be treated as all India transfer Liability to fulfil the conditions laid down by the Supreme Court as well as M/O Finance. Hence they are not entitled to S.D.A.

Therefore, in terms of C.A.T. Guwahati Bench's judgment dated 26.6.98 these employees may not be paid Special Duty Allowance henceforth, However, the amount already paid to them shall not be recovered.

This issued with the approval of the Director General (Works). "

The matter is required to be re-considered and the appropriate order to that effect. In the facts and circumstances the respondents are directed to examine afresh the office Memorandum.

In the light of the decision of the Supreme Court these applications stand disposed of, there shall, however be no order as to costs.

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प्रमाणित प्रतिनिधि

Section Officer (u) ब्रानुमाग सधिकारी (न्यायिक पाणः Comrai Administrative Tribunal केन्द्रीय प्रशासनिक अधिकरण

Guwahati Bonch, Guwahati-# गबाहाडी :याथपीठः गुराहारी र Attentil

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No. 14/21/91-EC, IV(C)
Government of India
Directorate General of Works
Central Public Works Department

Mirman Hhaivan, New Yorki Dated doe / January, 2002.

OFFICE ORDER

Sub:- Payment of Special Duty Allowance to Group 'C', 'D' and Work Charged officials of CPWD in North East Region.

The payment of Special Duty Allowance (SDA) to the employees posted in the North East Region was allowed vide M/o Finance D.M. No. 20014/3/83-E.IV dated 14.12.1983 as amended from time to time. Some employees' Unions in CPWD have also raised the issue before the Hon'ble CAT, Guwaliati Bench in OA No. 95 to 100 of 1999 where the Hon'ble CAT has issued Order dated 19.12.2000 to review this Directorate's Order of even number dated 24.2.1999.

The manor has been considered in consultation with M/o Finance (Dept. of Exponditure). All pending cases in the North East Region may be decided as under:

- 1. Group 'C' 'D' and Work-Charged employees of NER for whom recruitment, transfer and seniority are regionalized, are not entitled to Special Duty Allowance. These employees need to be considered individually and a reasoned order detailing all the reasons for non-entitlement of SDA to any such employee considered ineligible will be issued by the concerned Superintending Engineers. Such reasoned order should be addressed individually and served by Registered Post. Peon Book.
- 2. Junior Engineers recruited and promoted on All India basis and posted to any station in NE Region from outside may be entitled to SDA.
- 3. Office Superintendents and Stenographer, Grade I promoted on all India basis may also be entitled to SDA, if posted to NE Region from outside.

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4. The payment of Special Duty Allowance to ineligible officials must be stopped immediately henceforth. As regards recovery of the amount already paid, the cut off date for the purpose will be intimated as soon as the decision is taken by the competent authority.

(V.K. KONDAL)

Dy. Director Admi. II

To

- Lastern Region, CPWD,
 Kolkata-20.
- 2. Chief Engineer (NEZ), CPWD, Dhankheti, Shillong.
- 3. Supldg. Engineer(Coord.),
 Enstein Ragion, Kolketa-20.
- 4. To All Applicants in O.As No. 95 to 100 of 1999.

Copy also forwarded to:-

Chief Controller of Accounts, Nirman Bhawen, New Delhi with reference to his U.O letter No. G-Misc/SDAPr.AO/TC/2001-02/2739 dt. 15.6.2001.

(U.K. SINHA)
Section Officer

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